

- (c) Spectrum allocation and
 - (d) Repayment of Rupee loans under USD 10 billion scheme.
- (ii) September 3, 2014: Recognized non-resident ECB lenders were allowed to extend loans in Indian Rupees to all eligible ECB borrowers.
- (iii) November 21, 2014: AD Category-I banks were permitted to allow eligible ECB borrowers to park ECB proceeds (both under automatic and approval routes) in term deposits with AD Category-I banks in India for a maximum period of six months pending utilization for permitted end uses.
- (iv) January 1, 2015: AD Category-I banks were permitted to allow creation of charge on immovable assets, movable assets, financial securities and issue of corporate and/or personal guarantees in favour of overseas lender/security trustee, to secure the ECB to be raised/raised by the borrower.

Awarding of tenders to blacklisted companies

69. SHRI ARVIND KUMAR SINGH:
SHRI NEERAJ SHEKHAR:

Will the Minister of CORPORATE AFFAIRS be pleased to refer to reply to Unstarred Question 3341 replied on 23rd December, 2014 in the Rajya Sabha and state:

(a) the reasons for not blacklisting the Directors Identification Nos. (DIN) of the directors of the blacklisted companies, so far;

(b) the reasons for not cancelling the tenders awarded to the blacklisted company after being blacklisted and how tenders so awarded were transferred to another company in June, 2012; and

(c) by when FIR would be filed against the culprits for transferring the tenders awarded to blacklisted company to another company after being blacklisted *w.e.f.* 17 April, 2012 and concealing the blacklisted identity?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY):
(a) to (c) Possession of Director Identification Number (DIN) is a mandatory requirement for being a director on the Board of a Company. There is no provision of law which requires cancellation of DIN in the event of 'Blacklisting' of companies. 'Blacklisting of Companies', if any, in the matter of tender process etc. of companies is carried out by the agencies/ organizations calling tenders; it has nothing to do with the Companies Act and therefore information about 'Blacklisting' is not available with the Registrars of Companies.